

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 367 & 368 of 2013

in

DFR No. 2169 of 2013

Dated 30th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra Industrial Development CorporationAppellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.**

.....Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan
Ms. Ramni Taneja

ORDER

I.A. Nos. 367 & 368 of 2013

(Appl. for leave to file the Appeal & condonation of delay)

Issue notice to the Respondents returnable on 05.12.2013.

Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **05.12.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson